

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 120/2019

(Arising out of impugned final judgment and order dated 15-02-2018 in BLAPL No.5748/2016 passed by the High Court Of Orissa At Cuttack)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

RAMENDU CHATTOPADHYAY

Respondent(s)

WITH

SLP(Cr1) No. 462/2019 (II-B)

Date : 13-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv.
Mr. Ankur Talwar, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Arnav Behera, Adv.
Mr. Ramendra Mohan Patnaik, AOR
Shayree Chakravarty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER